



CNR: KAHC020200312023

NC: 2026:KHC-D:16824
WP No. 107917 of 2023

IN THE HIGH COURT OF KARNATAKA AT DHARWAD

DATED THIS THE 9TH DAY OF OCTOBER, 2026

BEFORE

THE HON'BLE MR. JUSTICE T.M.NADAF

WRIT PETITION NO.107917 OF 2023 (LB-UC)

BETWEEN:

SMT. SANGAMMA
W/O. LATE RUDRAGOUDA PATIL @ POLICEPATIL,
AGE. 51 YEARS, OCC. HOUSEHOLD,
R/O. CHALAGERI, TQ. KUSHTAGI,
DIST. KOPPAL-583281.

...PETITIONER

(BY SRI. V.S. KALASURMATH, ADVOCATE)

AND:

1. THE MANAGER,
RAJIV GANDHI VASATI ABHIVRUDHI NIGAMA,
BENGALURU-560001.
2. CHIEF EXECUTIVE OFFICER,
ZILLA PANCHAYAT OFFICE,
KOPPAL-583277.
3. THE DEPUTY COMMISSIONER,
COMMISSIONER OFFICE,
KOPPAL-583231.
4. THE ASSISTANT COMMISSIONER,
COMMISSIONER OFFICE,
KOPPAL-583231.
5. THE EXECUTIVE OFFICER,
TALUK PANCHAYAT OFFICE,
KUSHTAGI, DIST. KOPPAL-583281.

Digitally signed by
THEJAS KUMAR N
Location: High
Court of
Karnataka,
Dharwad Bench

R



CNR: KAHC020200312023

NC: 2026:KHC-D:16824
WP No. 107917 of 2023

6. THE TAHASILDAR KUSHTAGI,
DIST. KOPPAL-583277.
7. THE PANCHAYAT DEVELOPMENT OFFICER,
HOLGERA GRAM PANCHAYAT OFFICE,
TQ. HANUMASAGAR HOBALI,
KUSHTAGI, DIST. KOPPAL-583281.

...RESPONDENTS

(BY SRI. SHARAD V.MAGADUM, AGA FOR R3, R4 AND R6;
SRI. VIJAYKUMAR BALAGERIMATH, ADVOCATE FOR R5 & R7;
NOTICE TO R1 AND R2 ARE SERVED)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226
AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO 1.
ISSUES A WRIT IN THE NATURE OF CERTIORARI QUASHING
THE ENDORSEMENT ISSUED BY THE RESPONDENT NO.5
DATED 06.06.2023 BEARING NO.ಸಂತಾಪಂಕು/ವಸತಿ/ದೂರು/2023-
24/258 WHICH IS PRODUCED VIDE ANNEXURE-A. 2. TO GRANT
SUCH OTHER RELIEF/S AS DEEMS FIT IN THE CIRCUMSTANCES
OF THE CASE AND ALLOW THE WRIT PETITION WITH COSTS IN
THE INTEREST OF JUSTICE AND EQUITY.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING
IN 'B' GROUP, THIS DAY, ORDER WAS MADE THEREIN AS
UNDER:



CNR: KAHC020200312023

CORAM: HON'BLE MR. JUSTICE T.M.NADAF

ORAL ORDER

This Writ Petition is filed seeking following reliefs:

- 1. Issue a writ in the nature of Certiorari quashing the Endorsement issued by respondent No.5 dated 06.06.2023 bearing No.SAMTAPAMKU/ VASATI/DOORU/2023-24/258 which is produced vide Annexure-A.*
- 2. To grant such other relief/s as deems fit in the circumstances of the case and allow the Writ Petition with costs, in the interest of justice and equity.*

2. Heard, Sri.V.S.Kalasurmath, learned counsel appearing on behalf of Sri.M.V.Hiremath, learned counsel for the petitioner and Sri.Sharad V.Magadum, learned Addl. Government Advocate appearing for respondents 3, 4 & 6 and Sri.Vijayakumar Balagerimath, learned counsel appearing for respondents 5 & 7. Respondent No.1, though served remained unrepresented.



3. It is the case of the petitioner that, despite there being an order by the Coordinate Bench of this Court at the earlier point of time in W.P.No.101242/2023, disposed of on 22.02.2023, directing the respondents to address the grievance of the petitioner and consider the representation dated 22.11.2022 at Annexure-A and pass appropriate orders in accordance with the law in a time bound manner, there was no compliance of the order. The same ended in filing Civil Contempt Petition bearing CCC No.100195/2023, which came to be dropped in view of an affidavit filed by accused No.7 PDO, Holgera Gram Panchayat, along with an endorsement stating that the order passed by the Coordinate Bench of this Court in Writ Petition has been complied with. However, liberty was reserved to the petitioner herein to challenge the said endorsement.

4. The photocopy of the impugned endorsement dated 06.06.2023, is extracted hereunder, for easy reference.

HC-KAR

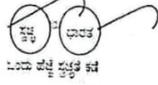


CNR: KAHC020200312023

NC: 2026:KHC-D:16824
WP No. 107917 of 2023

12

ANNEXURE- A



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ತಾಲೂಕು ಪಂಚಾಯತ ಕಾರ್ಯಾಲಯ, ಕುಷ್ಟಗಿ.

e-mail :- co-tp-kakpkt@nic.in
ಸಂಕಾಪಂಕು/ವಸತಿ/ದೂರು/2023-24

Ph. No - 08536-267028

ದಿನಾಂಕ:06/06/2023

258
-: ಹಿಂಬರಹ :-

ವಿಷಯ:- ಕುಷ್ಟಗಿ ತಾಲೂಕಿನ ಹನಮಸಾಗರ ಹೋಬಳಿಯ ಹೂಲಗೇರಾ ಗ್ರಾಮದ ಸ.ನಂ.92/1/ಕ್ವೇಟ್ 14-11 ಎಕರೆ ಜಮೀನು ಇದರಲ್ಲಿ ಖರಾಬ ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಕ್ವೇಟ್ 12-23ಎಕರೆ ಜಮೀನಿನಲ್ಲಿ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಅನಧಿಕೃತವಾಗಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿಕೊಳ್ಳಲು ಗ್ರಾಮ ಪಂಚಾಯತಿಯವರು ಅನುಮತಿ ನೀಡಿದ್ದು ಇದಕ್ಕೆ ಯಾವುದೇ ಭೂಪರಿಹಾರವಾಗಲಿ ಅಥವಾ ಜಮೀನಿನ ಕಬ್ಬಾವಾಗಲಿ ನೀಡದೇ ಇರುವ ಬಗ್ಗೆ ಮನವಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಬಗ್ಗೆ ಹಿಂಬರಹ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:- 1. ಶ್ರೀಮತಿ ಸಂಗಮ್ಮ ಕೋಂ. ರುದ್ರಗೌಡ ಪಾಟೀಲ್ ಸಾ/ ಸಂಗನಾಳ, ತಾ/ ಕುಷ್ಟಗಿ ಜಿ/ ಕೊಪ್ಪಳ. ಇವರ ಮನವಿ ಪತ್ರ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 14.03.2023.
2. ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ ಧಾರವಾಡ ಇವರ ರಿಟ್ ಪಿಟಿಷನ್ ಸಂಖ್ಯೆ 101242/2023 ಆದೇಶ ಸಂಖ್ಯೆ 22.2.2023
3. ಮಾನ್ಯ ಯೋಜನಾ ನಿರ್ದೇಶಕರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಕೊಪ್ಪಳ ಇವರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ದಿನಾಂಕ: ಸಂಜೆಪಂಕೊ/ವಸತಿ/ಆರ್ 2022-23/ಕಂನಂ/6940 ದಿನಾಂಕ: 21.03.2023.
4. ಈ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 08/05/2023.
5. ಪಂಚಾಯತ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹುಲಗೇರಾ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ದಿನಾಂಕ: ಸಂಗ್ರಾಪಂಕು/ವಸತಿ/ದೂರು/2023-24 ದಿನಾಂಕ: 26/5/2023.
6. ಈ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 29/05/2023.
7. ಮಾನ್ಯ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಭೂಸ್ವಾಧೀನಾಧಿಕಾರಿಗಳು ಕೊಪ್ಪಳ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ ಸಂ/ಕಂದಾಯ/ಭೂಸ್ವಾ/2022-23/383/ದಿನಾಂಕ: 18/05/2023.
8. ಈ ಕಾರ್ಯಾಲಯದ ಪತ್ರ ಸಮ ಸಂಖ್ಯೆ ದಿನಾಂಕ: 29/05/2023.
- ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಪಂಚಾಯತ ಹೂಲಗೇರಾ ಶ್ರೀ ಭೂಷಣ.ಬಿ.ಕುಲಕರ್ಣಿ ಹೈ-ಕೋರ್ಟ್ ವಕೀಲರು, ಧಾರವಾಡ ಹಾಗೂ ಕಾನೂನು ಜ್ಞಾನಿ ಜಿ.ಕೊಪ್ಪಳ ಸಲಹೆಗಾರರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್. ಕೊಪ್ಪಳ. ಇವರ ಕಾನೂನು ಸಲಹೆ ದಿನಾಂಕ: 03.06.2023.

ಮೇಲ್ಕಾಣಿಸಿದ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಿತ ಪತ್ರ (1) ಮತ್ತು (2) ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹನಮಸಾಗರ ಹೋಬಳಿಯ ಹೂಲಗೇರಾ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 92/1/1 ಕ್ವೇಟ್:14-11 ಎಕರೆ ಜಮೀನು ಇದರಲ್ಲಿ ಖರಾಬ ಹೊರತುಪಡಿಸಿ ಉಳಿದ ಕ್ವೇಟ್ 12-22ಎಕರೆ ಜಮೀನಿನಲ್ಲಿ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಅನಧಿಕೃತವಾಗಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿಕೊಳ್ಳಲು ಗ್ರಾಮ ಪಂಚಾಯತಿಯವರು ಅನುಮತಿ ನೀಡಿದ್ದು, ಇದಕ್ಕೆ ಯಾವುದೇ ಭೂಪರಿಹಾರವಾಗಲಿ ಅಥವಾ ಜಮೀನಿನ ಕಬ್ಬಾವಾಗಲಿ ನೀಡದೇ ಇರುವ ಬಗ್ಗೆ write petition No:101242 of 2023 ರ ಆದೇಶ ಪ್ರತಿಯನ್ನು ಲಗತ್ತಿಸಿ ಸೂಕ್ತ ಪರಿಹಾರಧನವನ್ನು ಹೊಸ ಭೂಸ್ವಾಧೀನ ಕಾಯ್ದೆ ಅಡಿಯಲ್ಲಿ ನೀಡುವಂತೆ ಮಾನ್ಯರಲ್ಲಿ ಮನವಿ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (3) ರಂತೆ ಮಾನ್ಯ ಯೋಜನಾಧಿಕಾರಿಗಳು ಮನವಿಧಾರಕ ಹಾಗೂ ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ ಧಾರವಾಡ ಇವರ ರಿಟ್ ಪಿಟಿಷನ್ ಸಂಖ್ಯೆ 101242/2023 ಆದೇಶ ಸಂಖ್ಯೆ 22.2.2023ದಂತೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (4) ರಂತೆ ಗೌರವಾನ್ವಿತ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ ಧಾರವಾಡ ಇವರ ರಿಟ್ ಪಿಟಿಷನ್ ಸಂಖ್ಯೆ 101242/2023 ಆದೇಶ ಸಂಖ್ಯೆ 22.2.2023ದಂತೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (5) ರಂತೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಸದರಿ ವಿಷಯದ ಕುರಿತು ವಾಸ್ತವಿಕ ವರದಿಯನ್ನು ಪಡೆಯಲಾಗಿತ್ತು.

ಪಂಚಾಯತ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು
ಗ್ರಾಮ ಪಂಚಾಯತ ಹೂಲಗೇರಾ.

HC-KAR



CNR: KAHC020200312023

NC: 2026:KHC-D:16824
WP No. 107917 of 2023

13

ಉಲ್ಲೇಖಿತ ಪತ್ರ (6) ರಂತೆ ಈ ಕಾರ್ಯಾಲಯದಿಂದ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಮಾನ್ಯ ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕೊಪ್ಪಳ ಇವರಲ್ಲಿ ಸಲ್ಲಿಸಲಾಗಿತ್ತು.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (7) ರಂತೆ ಮಾನ್ಯ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಭೂಸ್ವಾಧೀನಾಧಿಕಾರಿಗಳು ಕೊಪ್ಪಳ ಇವರು ಉಚ್ಚ ನ್ಯಾಯಾಲಯ ಧಾರವಾಡ ಇವರ ನಿರ್ದೇಶನದ ಪ್ರಕಾರ ನಿಯಮಾನುಸಾರ ಪರಿಶೀಲಿಸಿ ಮೂರು ತಿಂಗಳ ಒಳಗಾಗಿ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಂಡು ಕೈಗೊಂಡು ಕ್ರಮದ ಬಗ್ಗೆ ಅರ್ಜಿದಾರರಿಗೆ ಮಾಹಿತಿ ನೀಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದ್ದರು.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (8) ರಂತೆ ಈ ಕಾರ್ಯಾಲಯದಿಂದ ಶ್ರೀ ಭೂಷಣ.ಬಿ.ಕುಲಕರ್ಣಿ ಹೈ-ಕೋರ್ಟ್ ವಕೀಲರು, ಧಾರವಾಡ ಹಾಗೂ ಕಾನೂನು ಸಲಹೆಗಾರರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್.ಕೊಪ್ಪಳ.ಇವರಲ್ಲಿ ಸದರಿ ವಿಷಯದ ಕುರಿತು ಕಾನೂನು ಸಲಹೆ ನೀಡಲು ಕೋರಲಾಗಿತ್ತು.

ಉಲ್ಲೇಖಿತ ಪತ್ರ (9) ರಂತೆ ಶ್ರೀ ಭೂಷಣ.ಬಿ.ಕುಲಕರ್ಣಿ ಹೈ-ಕೋರ್ಟ್ ವಕೀಲರು, ಧಾರವಾಡ ಹಾಗೂ ಕಾನೂನು ಸಲಹೆಗಾರರು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್.ಕೊಪ್ಪಳ ಇವರು ಸದರಿ ವಿಷಯದಲ್ಲಿ ನೀಡಲಾಗಿರುವ ಕಾನೂನು ಸಲಹೆಯಂತೆ ಅರ್ಜಿದಾರರು ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯನ್ನು ತಿರಸ್ಕರಿಸಲು ಯಾವುದೇ ಅಡತಡೆಗಳು ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಪ್ರಯುಕ್ತ ಕಾನೂನು ಸಲಹೆಗಾರರು ನೀಡಲಾಗಿರುವ ಸಲಹೆಯ ಪತ್ರವನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸುತ್ತಾ ಮಾನ್ಯರ ನಿರ್ದೇಶನದಂತೆ ನಿಮಗೆ ಹಿಂಬರಹವನ್ನು ನೀಡಲಾಗಿದೆ.

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು
ಕೊಪ್ಪಳ ಪಂಚಾಯತ್, ಕುಪ್ಪಳ.

ಗೆ,
ಶ್ರೀಮತಿ ಸಂಗಮ್ಮ ಕೋಂ. ರುದ್ರಗೌಡ ಪಾಟೀಲ್
ಸಾ/ ಸಂಗನಾಳ, ತಾ/ ಕುಪ್ಪಳ ಜಿ/ ಕೊಪ್ಪಳ.
ಹಾಲಿವಸ್ತಿ ಮನೆ ನಂ 13ಕ ನೇಮುಖ್ಯ ರಸ್ತೆ
ಲವಕುತ ನಗರ,ಲಗ್ಗರಿ ಬೆಂಗಳೂರು.

ಪ್ರತಿಯನ್ನು:-

1. ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.ಕೊಪ್ಪಳ ರವರಿಗೆ ದಯಾಪರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.
2. ಸಹಾಯಕ ಆಯುಕ್ತರ. ಕೊಪ್ಪಳ ರವರಿಗೆ ದಯಾಪರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.
3. ಮಾನ್ಯ ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಕೊಪ್ಪಳ ರವರಿಗೆ ದಯಾಪರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.
4. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರರು, ಕುಪ್ಪಳ ಇವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಲಾಗಿದೆ.
5. ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹುಲಗೇರಾ ಇವರ ಮಾಹಿತಿಗಾಗಿ.

THIS IS THE TRUE AND CORRECT COPY OF
AS ANNEXURE
Smt / Shri

NOTARY

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು
ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹುಲಗೇರಾ.
ತಾ|| ಕುಪ್ಪಳ ಜಿ||ಕೊಪ್ಪಳ

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು
ಕೊಪ್ಪಳ ಪಂಚಾಯತ್, ಕುಪ್ಪಳ.

Tle Q



CNR: KAHC020200312023

5. A perusal of the endorsement dated 06.06.2023, clearly states that there is complete non-application of mind by the concerned officer. The entire order came to be passed on the opinion given by the panel counsel/ advocate of the Taluk Panchayat.

6. It is trite law that, no administrative or statutory authorities can pass orders blindly or solely based on the opinion of the panel counsel/ advocate. As per the well established principles of administrative law and several landmark Judgments of the Hon'ble Supreme Court, and this Court, the authorities must independently apply their mind and ensure that their decisions are in conformity with the law of the land including the binding judgments of the Hon'ble Supreme Court of India under Article 141 of the Constitution of India.

7. It is further trite law that, when a statute confers a power on the authority to pass an order, that discretion and power must be exercised by the said



authority personally and objectively, by that authority alone. The opinions expressed by the panel counsel/ advocate are just advisory in nature and a mean to guide the authority and cannot be a basis or the only reason for the decision. In other words, it cannot replace the decision making process of the competent officer.

8. The reason for application of mind by the authority in respect of case, on the basis of facts and circumstances, is based on the principle that a discretion is vested with the authority to pass orders and the said discretion in law demands application of mind in respect of a case before it and if the same lacks and entirely based on the opinion of somebody else, the decision taken by the authority would be without jurisdiction, because it has not exercised its discretion in accordance with the law.

9. If an authority blindly copies or signs off the order only on the legal opinion, without examining the facts and relevant law by itself, it amounts to an



abdication of statutory power and acting under dictation. Such orders require to be held as arbitrary, invalid and lacking jurisdiction. The authorities are bound under law to consider the facts and circumstances of the case on the basis of law applicable to the same and pass orders in terms of law, within the permissible discretion granted in law, as the legal responsibility and statutory duty to pass a reasoned, independent and lawful order solely rests on the shoulders of the deciding authority.

10. All more, the reasons are the heartbeat and soul of the order. In the absence of reasons, the order is just a bunch of dead words, without having any meaning in law. This view of the Court gains strength from the Judgment of the Hon'ble Supreme Court in the case of ***BASUDEV DUTTA VS. THE STATE OF WEST BENGAL & OTHERS¹***, wherein the Hon'ble Supreme Court at Paragraph No.12.6, has held as under:

¹ CIVIL APPEAL No.13919/2024, decided on 05.12.2024



CNR: KAHC020200312023

**NC: 2026:KHC-D:16824
WP No. 107917 of 2023**

"12.6 It is manifestly clear from the above judgments that reasons are heartbeat of every order and every notice must specify the grounds on which the administrative or quasi-judicial authority intends to proceed; if any document is relied upon to form the basis of enquiry, such document must be furnished to the employee; it is only then a meaningful reply can be furnished; and the failure to furnish the documents referred and relied in the notice would vitiate the entire proceedings as being arbitrary and in violation of the principles of natural justice; and before taking any adverse decision, the aggrieved person must be given an opportunity of personal hearing. In the light of the same, we have no hesitation to hold that the order of termination passed against the appellant is arbitrary, illegal and violative of the principles of natural justice and it cannot be sustained."



11. Reverting to the case on hand, as stated afore, the Officer has not at all applied his mind in terms of law as per the provisions of Karnataka Gram Swaraj and Panchayat Raj Act, 1993. It appears, the order came to be passed in a haste, only to absolve themselves from the contempt proceedings and to save their skin. These kinds of endorsements amount to aggravated form of contempt.

12. Be that as it may. In view of the dropping of the Contempt proceedings, the order passed by the concerned Officer is quashed. The matter stands remanded for consideration of the representation in accordance with the law, in terms of the order passed by the Coordinate Bench of this Court in W.P.No.101242/2023, disposed of on 22.02.2023.

13. The concerned Zilla Panchayat is directed to assign the consideration of the petitioner's representation to any other officer, other than the officer who has passed the impugned order, if the said officer is continuing in the



said office. In the event he is transferred, the same shall be assigned to the person who is presently holding the post. The entire exercise shall be contemplated within eight weeks from today.

14. It is made clear that the order shall be passed in accordance with the law and not on the advice of the panel counsel/ advocate. The opinions are advisory in nature and cannot be the basis for passing the order.

15. All the contentions of the parties are left open. The compliance report shall be filed before this Court, immediately after expire of eight months.

16. Registry to send a copy of this order to the Prl. Secretary, Rural Development and Panchayat Raj Department, so also to the Chief Secretary, Government of Karnataka, for issuing proper guidelines to the concerned officers to pass orders by applying their mind, in terms of the law and not on the opinion of the panel counsel/ advocate.



CNR: KAHC020200312023

NC: 2026:KHC-D:16824
WP No. 107917 of 2023

17. With the above observations, the Writ Petition
is ***allowed and remanded.***

SD/-
(T.M.NADAF)
JUDGE

TKN
CT: UMD
List No.: 2 SI No.: 10